

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO 533**  
TO BE ANSWERED ON 09.12.2022

**FUNDS ALLOCATION UNDER NIRBHAYA FUND**

533. SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the government has set up a dedicated fund called 'Nirbhaya Fund' for implementation of schemes/projects for enhancing the safety and security of women in the country;
- (b) if so, the details thereof;
- (c) the quantum of funds allocated and utilized since its inception year and State / UT-wise;
- (d) whether the major part of the said fund is lying unutilized or underutilized with States and if so, the reasons therefor, State/Ut-wise; and
- (e) the corrective measures taken by the Government in this regard?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): Yes, Sir. The Government of India had set up a dedicated fund called 'Nirbhaya Fund' for implementation of initiatives aimed at enhancing the safety and security for women in the country. An Empowered Committee (EC) of officers constituted under Nirbhaya Framework appraises and recommends the proposals for funding under Nirbhaya Fund in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. After appraisal by the EC, the concerned Ministries/ Departments obtain approval of their respective competent financial authorities to release funds out of their respective budgets and implement the approved projects/ schemes directly or through States/ UTs/ Implementing Agencies. State/ UT-wise and year-wise quantum of funds allocated/ released and utilized under Nirbhaya Fund, since financial year 2016-17 to 2021-22, are at **Annexure**.

(d) to (e): The projects/ schemes under Nirbhaya Fund are demand driven. The projects/ schemes appraised by Empowered Committee (EC) under Framework for Nirbhaya Fund are having staggered implementation schedule. While some of the appraised projects are directly implemented by Central Ministries/ Departments; majority of the projects are implemented through State Governments/ Union Territory Administrations in which Central Government releases the funds to States/ UTs as per

prescribed fund-sharing pattern of respective projects/ schemes. Thereafter, implementation on ground is done by the States/ UTs in the given timelines. Further, there are schemes, which require recurring expenditure for providing services, in respect of which, further funds are released upon receipt of Utilisation Certificates (UCs) and Statement of Expenditure (SoE) from the Implementing Agency/ authority. The UCs are required to be submitted within twelve months of the closure of financial year, in which grant was released. Hence, it is possible that more funds have been actually utilised, but Utilisation Certificates (UCs) and Statement of Expenditure (SoE), as required, as per provisions of General Financial Rules (GFR) have not been submitted by the concerned States/ Implementing Agencies (IAs). The Ministry regularly follows up with the States/ Implementing agencies to submit UCs and SoEs . Various other factors such as time taken in getting required approvals from competent authorities, procedure to be followed for award of contract, disruptions due to unforeseen reasons such as the one created by the Covid 19 etc. have also affected implementation of schemes/ projects. Under Nirbhaya Fund, so far approximately 70% of the fund released has been reported to be utilised.

The Empowered Committee also reviews the status of implementation of projects, and expenditure on approved projects from time to time in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. Further, the concerned Ministries / Departments /Implementing Agencies also monitor the progress of implementation at their levels.

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## Annexure

Annexure referred to in reply to part (a) to (c) of Lok Sabha Un-starred Question No. 533 for answer on 09.12.2022 regarding 'Funds Allocation under Nirbhaya Fund'

State/ UT-wise and year-wise quantum of Nirbhaya Funds allocated/ released and utilized since financial year 2016-17 to 2021-22

(Rs. in Crore)

Sl. No.	States/ UTs	Funds allocated/ released						Total Utilization
		2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	
1	Andaman and Nicobar Islands	3.30	1.93	0.88	0.82	5.86	0.91	9.75
2	Andhra Pradesh	19.88	66.36	8.98	13.35	2.63	12.98	41.97
3	Arunachal Pradesh	6.00	2.78	8.63	6.56	11.04	9.96	16.05
4	Assam	17.30	4.19	8.03	18.36	16.82	11.70	36.26
5	Bihar	21.51	2.85	3.63	24.15	26.90	33.26	43.58
6	Chandigarh	4.25	2.50	0.68	1.00	3.77	0.77	9.07
7	Chattishgarh	22.00	12.06	7.47	22.06	7.58	12.29	53.11
8	Dadra and Nagar Haveli and Daman and Diu	0.20	8.97	0.01	4.22	3.67	0.45	12.52
9	Delhi	32.80	9.24	74.23	291.32	8.85	6.44	413.07
10	Goa	6.01	1.74	0.05	5.42	3.47	0.47	12.74
11	Gujarat	16.16	6.54	58.07	68.95	54.26	13.40	177.12
12	Haryana	16.13	2.91	4.80	13.36	7.75	9.65	35.97
13	Himachal Pradesh	5.92	1.80	4.60	16.70	3.68	1.92	19.38
14	Jammu and Kashmir	9.67	2.38	3.58	14.98	2.79	6.53	22.39
15	Jharkhand	5.07	11.38	7.07	15.12	19.44	7.41	34.87
16	Karnataka	20.29	5.65	206.84	24.24	21.06	21.66	229.81
17	Kerala	16.07	4.68	3.51	15.42	12.28	5.69	34.25
18	Ladakh-UT	0.00	0.19	0.00	0.00	4.05	0.30	1.27
19	Lakshdweep	0.10	4.57	0.00	0.21	0.37	0.15	4.96
20	Madhya Pradesh	29.53	19.70	15.57	45.72	33.05	47.02	94.40
21	Maharashtra	19.79	21.81	118.21	132.39	13.25	8.61	254.65
22	Manipur	4.81	1.63	5.92	9.30	11.37	5.41	22.15
23	Meghalaya	5.41	1.70	2.19	8.03	8.50	3.47	12.36
24	Mizoram	4.86	3.44	5.68	6.84	4.06	11.47	18.85
25	Nagaland	5.82	5.75	5.23	10.68	4.66	8.69	27.33
26	Odisha	20.24	4.12	8.74	24.87	15.77	25.46	49.26
27	Puducherry	3.33	1.82	0.99	4.98	3.32	0.90	9.62
28	Punjab	14.35	5.91	9.52	16.88	9.27	5.05	37.48
29	Rajasthan	29.22	7.22	8.18	25.93	21.74	36.89	82.83
30	Sikkim	0.23	6.21	0.73	1.84	6.33	1.38	7.27
31	Tamil Nadu	15.31	3.38	183.68	97.52	14.05	15.65	304.47
32	Telangana	17.02	7.36	89.03	65.08	8.99	50.68	200.95
33	Tripura	5.53	1.64	3.19	5.73	2.63	6.98	11.96
34	Uttar Pradesh	32.65	47.97	93.96	105.51	163.24	49.07	305.33
35	Uttarakhand	8.45	3.84	3.30	9.60	8.40	4.82	21.97
36	West Bengal	21.43	4.32	49.96	17.82	6.18	5.01	95.32

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